GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:3457 ANSWERED ON:16.08.2010 TRIPARTITE COMMITTEE ON TEXTILES Majhi Shri Pradeep Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether a meeting of Industrial Tripartite Committee on Cotton Textiles Industry was held in the month of July, 2010;

(b) if so, the details of the issues discussed in the said meeting;

(c) whether any consensus has been arrived on the issue of modification in the Textile Workers Rehabilitation Fund Scheme, flexible working hours, implementation of various labour laws in the industry etc.; and

(d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): A meeting of the Industrial Tripartite Committee on Cotton Textile Industry was held on 14th July, 2010 at New Delhi under the Chairmanship of Union Minister of State for Labour & Employment. The Committee discussed the issues relating to modification in the Textile Workers Rehabilitation Fund Scheme, flexible working hours, implementation of labour laws in the industry, revival of closed textile units, removal of camp coolie system adopted by textile units, contractualization of labour/outsourcing/fixed term employment, setting up of the National Wage Board for textile industry and Minimum Wages.

(c) & (d): In a tripartite framework, consensus building is an ongoing process. While the Trade Unions as well as Employers' Organisations were generally in favour of modification in the Textile Workers Rehabilitation Fund Scheme, banning of the camp coolie system and better implementation of labour laws in the industry, there were divergent views regarding flexible working hours and setting up of the National Wage Board for Textiles Industry.